

ITEM NO.9

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1867/2006

MALIK MAZHAR SULTAN & ANR.

Appellant(s)

VERSUS

U.P. PUBLIC SERVICE COMMISSION
THROUGH ITS SECRETARY & ORS.

Respondent(s)

Only IA. Nos. 51919,51992 and 52071 of 2023 are to be listed before the Hon'ble Court(Name of Amicus Curiae i.e. Mr Vijay Hansaria, Mr. Shyam Divan and Mr. Gaurav Agrawal)
(IA No. 52071/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No.51992/2023 - INTERVENTION/IMPLEADMENT IA No. 51919/2023 - INTERVENTION/IMPLEADMENT)

Date : 13-02-2024 These matters were called on for hearing today.

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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 During the course of hearing, we have been apprised of the unresolved issues pertaining to the projects of the Delhi High Court pertaining to the infrastructural requirements of the District Judiciary. Despite the previous order of this Court, those issues have not been resolved. The Court is apprised of the fact that an office of a political party has encroached on a portion of a plot at Rouse Avenue which has been allotted to the High Court.

- 2 We direct that the Chief Secretary of the Government of National Capital Territory of Delhi, The Secretary In-charge of the Public Works Department and the Finance Secretary shall convene a meeting before the next date of hearing of this Court together with the Registrar General of the High Court so that all outstanding issues are settled without waiting for further directions of this Court.
- 3 On the next date of listing, specific time line shall be furnished to this Court for the removal of the encroachment. Besides the issue pertaining to the removal of encroachment on the area which has been allotted to the High Court, it has been found that the MTNL building which was proposed to be allotted to the High Court is inadequate. This issue shall also be sorted out and alternative premises shall be made available to the High Court to meet the temporary requirements of the District Judiciary. Specific modalities shall be provided for a composite tender in regard to the implementation of the Rouse Avenue project so that the entirety of the work can proceed in a speedy manner.
- 4 We direct that the proceedings shall now be listed before this Court on 19 February 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR